

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-512

(IB)-37(PB)/2018

CA/1835/2019, CA/2017/2019, CA/1005/2020, IA/2411/2020,
IA/604/2022, IA/606/2022, IA/872/2022

IN THE MATTER OF:

Dinesh Kumar Jain & Ors.

.....Applicant

Vs.

Fantastic Buildcon Pvt. Ltd. & Ors.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 23.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant	: Mr. Gaurav Mitra, Mr. Abhinav Mukhi, Mr. Ishan Roy Choudhary, Mr. Abhishek Srivastav, Advs. with AR of the Operational Creditor Mr. Digamber Dutt Sharma Mr. Krishna Kumar, Mr. M. Vidhya, Advs.
For the Respondent	: Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit Sharma, Mr. Rishabh Arora, Mr. Varun Pandit, Mr. Yash Dhawan, Advs.
For the Liquidator	: Mr. Rohit Bhari, Mr. B. Vinodh Kanna, Advs., Mr. Nikhil Khurana, Proxy Counsel

ORDER

CA/2017/2019:-

Ld. Counsel on behalf of the Applicant is present and submitted that in terms of order dated 12.03.2024, they have approached the Registry and their documents are now available on the e-portal. However, it is noticed that their documents are still not available on the e-portal of this Tribunal. Ld. Counsel

on behalf of the Applicant is directed to once again approach the Registry and cure the defects, if any, so that their documents are reflected on the e-portal of this Tribunal. Proxy Counsel on behalf of the Liquidator is present and submitted that the main counsel is not available today even the Liquidator is also not today and therefore, sought adjournment. On the request of the Counsels, list this application on **11.07.2024**.

CA/1835/2019, CA/1005/2020, IA/2411/2020, IA/604/2022, IA/606/2022, IA/872/2022:-

List all these applications on **11.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)